

**IN THE COURT OF MS. NIRJA BHATIA, SPECIAL JUDGE, PC  
ACT (CBI)-03, ROUSE AVENUE DISTRICT COURT, NEW DELHI**

**CBI Vs. Trilok Chand  
CC/Regn. No. 12/2020**

**05.09.2020**

**Pr. (on screen):** Sh. Praneet Sharma, ld. Sr. PP for CBI  
IO/Insp. N. C. Nawal is present

Matter is taken up through Video Conferencing hosted by Sh. Ashok Kumar, Reader of the court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

IO submits that remaining 6 charge sheets have been filed in the filing counter and are yet to be received in the Court.

Ahlmad has reported that the total charge sheets to be filed by the IO are 21 and till date 10 charge sheets have been received in pen drive, 5 charge sheets have been received in Court physically, and 16 charge sheets are yet to be received from the filing counter in Court physically.

Let status of the charge sheets be clarified by the Ahlmad on the next date of hearing.

Put up for report/scrutiny/clarification and submissions on the point of cognizance on **09.09.2020**.

A copy of this order be sent to the computer branch for uploading on the official website.

A copy of this order be scanned and placed on judicial file.

**(Nirja Bhatia)**  
**Spl. Judge PC Act (CBI)-03,**  
**RADC, New Delhi/05.09.2020**

**IN THE COURT OF MS. NIRJA BHATIA, SPECIAL JUDGE, PC  
ACT (CBI)-03, ROUSE AVENUE DISTRICT COURT, NEW DELHI**

**CBI Vs. Trilok Chand  
CC/Regn. No. 22/2020**

**05.09.2020**

**Pr. (on screen):** Sh. Praneet Sharma, Id. Sr. PP for CBI  
IO/Insp. N. C. Nawal is present

Matter is taken up through Video Conferencing hosted by Sh. Ashok Kumar, Reader of the court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

IO submits that remaining 6 charge sheets have been filed in the filing counter and are yet to be received in the Court.

Ahlmad has reported that the total charge sheets to be filed by the IO are 21 and till date 10 charge sheets have been received in pen drive, 5 charge sheets have been received in Court physically, and 16 charge sheets are yet to be received from the filing counter in Court physically.

Let status of the charge sheets be clarified by the Ahlmad on the next date of hearing.

Put up for report/scrutiny/clarification and submissions on the point of cognizance on **09.09.2020**.

A copy of this order be sent to the computer branch for uploading on the official website.

A copy of this order be scanned and placed on judicial file.

**(Nirja Bhatia)**  
**Spl. Judge PC Act (CBI)-03,**  
**RADC, New Delhi/05.09.2020**

**IN THE COURT OF MS. NIRJA BHATIA, SPECIAL JUDGE, PC  
ACT (CBI)-03, ROUSE AVENUE DISTRICT COURT, NEW DELHI**

**CBI Vs. Trilok Chand  
CC/Regn. No. 23/2020**

**05.09.2020**

**Pr. (on screen):** Sh. Praneet Sharma, Id. Sr. PP for CBI  
IO/Insp. N. C. Nawal is present

Matter is taken up through Video Conferencing hosted by Sh. Ashok Kumar, Reader of the court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

IO submits that remaining 6 charge sheets have been filed in the filing counter and are yet to be received in the Court.

Ahlmad has reported that the total charge sheets to be filed by the IO are 21 and till date 10 charge sheets have been received in pen drive, 5 charge sheets have been received in Court physically, and 16 charge sheets are yet to be received from the filing counter in Court physically.

Let status of the charge sheets be clarified by the Ahlmad on the next date of hearing.

Put up for report/scrutiny/clarification and submissions on the point of cognizance on **09.09.2020**.

A copy of this order be sent to the computer branch for uploading on the official website.

A copy of this order be scanned and placed on judicial file.

**(Nirja Bhatia)**  
**Spl. Judge PC Act (CBI)-03,**  
**RADC, New Delhi/05.09.2020**

**IN THE COURT OF MS. NIRJA BHATIA, SPECIAL JUDGE, PC  
ACT (CBI)-03, ROUSE AVENUE DISTRICT COURT, NEW DELHI**

**CBI Vs. Trilok Chand  
CC/Regn. No. 26/2020**

**05.09.2020**

**Pr. (on screen):** Sh. Praneet Sharma, Id. Sr. PP for CBI  
IO/Insp. N. C. Nawal is present

Matter is taken up through Video Conferencing hosted by Sh. Ashok Kumar, Reader of the court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

IO submits that remaining 6 charge sheets have been filed in the filing counter and are yet to be received in the Court.


Ahlmad has reported that the total charge sheets to be filed by the IO are 21 and till date 10 charge sheets have been received in pen drive, 5 charge sheets have been received in Court physically, and 16 charge sheets are yet to be received from the filing counter in Court physically.

Let status of the charge sheets be clarified by the Ahlmad on the next date of hearing.

Put up for report/scrutiny/clarification and submissions on the point of cognizance on **09.09.2020**.

A copy of this order be sent to the computer branch for uploading on the official website.

A copy of this order be scanned and placed on judicial file.

  
**(Nirja Bhatia)**  
**Spl. Judge PC Act (CBI)-03,**  
**RADC, New Delhi/05.09.2020**

**IN THE COURT OF MS. NIRJA BHATIA, SPECIAL JUDGE, PC  
ACT (CBI)-03, ROUSE AVENUE DISTRICT COURT, NEW DELHI**

**CBI Vs. Trilok Chand  
CC/Regn. No. 35/2020**

**05.09.2020**

**Pr. (on screen):** Sh. Praneet Sharma, Id. Sr. PP for CBI  
IO/Insp. N. C. Nawal is present

Matter is taken up through Video Conferencing hosted by Sh.Ashok Kumar, Reader of the court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

IO submits that remaining 6 charge sheets have been filed in the filing counter and are yet to be received in the Court.


Ahlmad has reported that the total charge sheets to be filed by the IO are 21 and till date 10 charge sheets have been received in pen drive, 5 charge sheets have been received in Court physically, and 16 charge sheets are yet to be received from the filing counter in Court physically.

Let status of the charge sheets be clarified by the Ahlmad on the next date of hearing.

Put up for report/scrutiny/clarification and submissions on the point of cognizance on **09.09.2020**.

A copy of this order be sent to the computer branch for uploading on the official website.

A copy of this order be scanned and placed on judicial file.

  
**(Nirja Bhatia)**  
**Spl. Judge PC Act (CBI)-03,**  
**RADC, New Delhi/05.09.2020**

IN THE COURT OF MS. NIRJA BHATIA, SPECIAL JUDGE, PC  
ACT (CBI)-03, ROUSE AVENUE DISTRICT COURT, NEW DELHI

CBI Vs. Vinay Mittal  
CBI/342/2019

05.09.2020

**Pr. (on screen):** Sh. Praneet Sharma, ld. Sr. PP for CBI.  
A-1, A-2 and A-3 are absent  
Sh. Baljinder Singh, Legal Aid Counsel for A-3

Matter has been taken up through Video Conferencing hosted by Sh. Ashok Kumar, Reader of the court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

**In view of the order passed by the Hon'ble High Court in the matter titled as *Vinay Mittal v. Union of India WP(CRL) 562/2019* the production warrants against the applicant / accused no.1 Vinay Mittal in the present case are withdrawn and he has been released from J.C., if not required in any other case, vide detailed order dated 03.09.2020 passed by this Court in Misc. IA No. 1/2020.**

An application for exemption from personal appearance on behalf of accused no.3 has been filed by his ld. Counsel. Heard.

In view of the reasons mentioned in the application, accused no.3 is exempted from his personal appearance through ld. Counsel present during VC.

There is no appearance of A-2 and his counsel. Reader informs that Sh. A.K. Pandey, counsel for A-2 is in Patiala House Court.

Having regard to the guidelines issued by the Hon'ble High Court dated 15.08.2020, no adverse orders are passed against the persons who are not present today.

Let the matter be listed for P.E. on **15.10.2020**.

A copy of this order be sent to the computer branch for uploading on the official website.

A copy of this order be scanned and placed on judicial file.

  
**(Nirja Bhatia)**  
**Spl. Judge PC Act (CBI)-03,**  
**RADC, New Delhi/05.09.2020**